

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 226
CP(IB)/25(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

YES Bank Limited

.....Applicant

V/s

Nidhi Rajratan Agarwal
(Personal Guarantor)

.....Respondent

Order delivered on ..21/04/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Personal Guarantor : Advocate, Mr. Ravi Pahwa.
For the RP : Adv., Mr. Aniruth P. a.w. RP, Ms. Prajakta M.

ORDER

The learned counsel for the Personal Guarantor states that the Hon'ble Supreme Court has ordered status quo against CIRP initiated of the Corporate Debtor (Honest Derivatives Private Limited) of which the present respondent is Personal Guarantor. Hence, this application be deferred. A copy of the said order of the Hon'ble Supreme Court is annexed with the compilation filed by Personal Guarantor.

List for further consideration on 21.06.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**